

Bail Application No. LD-855/2020  
State Vs. Sachin Tyagi  
FIR No. 643/2017  
PS Ranhola  
U/s 302/34 IPC

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Raj Kumar, Ld. Counsel for the applicant/accused namely Sachin Tyagi.

Ld. Counsel for the applicant has filed photocopy of bail order dated 06.06.2020. It be taken on record.

Heard.

ld. Counsel for the applicant submits that this application has been filed in view of the recommendation of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

  
19/6/2020

P.T.O.

2

It is prayed on behalf of accused that report regarding the conduct of the accused in jail may be called from the concerned Jail Superintendent. It is further submitted that there is no previous involvement of accused in any other case. Id. Counsel for accused also submits that accused is in custody in this case since 21.09.2017.

Put up for consideration of this application on 23.06.2020. Meanwhile, report of the concerned Jail Superintendent be called for the next date.

Copy of this order be sent to the concerned Jail Superintendent for compliance.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

m

Bail Application No. 1234/2020  
State Vs. Akshay Kumar  
FIR No. 120/2020  
PS Hari Nagar  
U/S 376 IPC

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Lokesh Garg, Ld. Counsel for the applicant/accused  
namely Akshay Kumar.

This is a fresh bail application.

IO not present. Report has not come.

On request, put up for said report. IO be summoned for next date.

Put up for consideration of bail application on 23.06.2020.

This is a case under Section 376 IPC, therefore, issue notice

  
19/6/2020

P.T.O.

-2-

of this bail application to the complainant/ informant/prosecutrix as per practice directions, be served through concerned IO for next date.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

m



**FIR No. 443/2016  
PS Hari Nagar  
State Vs. Ajay @ Lalwa  
U/s 326/324/34 IPC**

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused despite repeated calls.

Be awaited.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

h

19.06.2020

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Nagmani Rai and Shri Ashok Kumar Mishra, Ld.

Counsels for the applicant/accused Ajay @ Lalwa.

Heard.

  
19/6/2020

Contd....p/2

Ld. Counsels for the applicant submit that they have been newly engaged in this case and some aspects are to be verified before making submissions. Short adjournment sought. It is also submitted on behalf of applicant that it is to be checked whether any other bail application in this case regarding this applicant is pending before any other court or not.

On request and in the interest of justice put up for consideration on 24.06.2020. Meanwhile needful be done. Copy of the relevant orders be filed on the next date.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

h

**Bail Application No. LD-894/20**  
**FIR No. 58/2020**  
**PS Mundka**  
**State Vs. Ashok Kumar**  
**U/s 394/397/459/34 IPC & 25/27/54/59 Arms Act**

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Harsh Vardhan Sharma, Counsel for the applicant/accused namely Ashok Kumar in person.

Heard.

Ld. Counsel for the applicant has submitted that he wants to withdraw the present application with liberty to file fresh application in accordance with law.

Ld. Counsel for the accused has also made endorsement on the bail application today itself with the permission of the court regarding its withdrawal.

19/6/2020

Contd....p/2

-2-

In view of the above facts and circumstances and submissions made, the application under consideration is hereby dismissed as withdrawn with liberty as prayed for.

On request copy of this order be given dasti to both the sides and one copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

h



**FIR No. 1050/2015**  
**PS Nihal Vihar**  
**State Vs. Pradeep**  
**U/s 302/34 IPC**

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Manish Gupta, Ld. Counsel for the applicant/accused namely Pradeep, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Report of Superintendent, Central Jail No. 10, Rohini, Delhi has come regarding conduct of the applicant/accused Pradeep S/o Raja Ram according to which the conduct of the accused is **not satisfactory** during the stay in the jail due to the punishment raised against him on 12.05.2017.

Report of Inspector Jitender Dagar dated 19.06.2020 has

h  
19/6/2020 Contd....p/2

also come according to which the accused/applicant is involved in two more cases in addition to this case bearing FIR No. 1060/2015, PS Nihal Vihar, U/s 302 IPC and FIR No. 0345/2016, PS Model Town, u/s 356/379/411/34 IPC.

This is a case regarding offence punishable u/s 302/34 IPC.

Ld. Counsel for the applicant has submitted that application is for interim bail in view of the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020.

In view of the above mentioned reports, the applicant is not entitled to interim bail as the criteria of the said recommendations of the Hon'ble High Powered Committee is not fulfilled by the applicant. Hence, the application under consideration u/s 439 Cr.P.C. is hereby dismissed.

On request copy of this order be provided to both the sides and one copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

h

FIR No. 512/2019  
PS Ranhola  
State Vs. Ambika Prasad @ Pitna & Ors.  
U/s 302/34 IPC

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.


Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri M. Shuaeb Saifullah, Ld. Counsel for the applicant/accused namely Desh Raj S/o Lekh Raj, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard. Record perused.

On perusal of the record it is found that report of Deputy Superintendent, Central Jail No. 4, Tihar, New Delhi dated 14.06.2020 and the report dated 13.06.2020 of Medical Officer Incharge, Central Jail No. 4, Tihar, New Delhi is with respect to inmate patient Ambika

  
19/6/2020

Contd....p/2



Prasad @ Pitna S/o Shyam Bahadur.

Ld. Counsel for the applicant submits that the said patient Ambika Prasad is another accused in this case and it seems that due to some mistake the report has been furnished in respect of co-accused instead of the applicant namely Desh Raj.

Now the medical status report regarding the applicant Desh Raj S/o Lekh Raj be summoned from the concerned Jail Superintendent for next date.

Put up for hearing of the interim bail application u/s 439 Cr.P.C. of the applicant through video conferencing on 24.06.2020.

The Ld. Counsel for the applicant submitted that applicant suffered fracture on his leg, therefore, report is needed from the concerned jail authority.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

h



**FIR No. 322/2018**  
**PS Khayala**  
**State Vs. Ashwani @ Kaku**  
**U/s 307/302/34 IPC**

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Sanjay Kumar, Advocate, Enrollment No. D/3533/2015, in person who submits that he has instructions from main counsel Shri Pranay Abhishek to withdraw the present application for extension of interim bail.

Heard.

Shri Sanjay Kumar, Advocate has also placed on record the photocopy of his I.D. Card issued by the Delhi Bar Association (OSR). Separate statement of Shri Sanjay Kumar, Advocate recorded today at Bar.

As per status report of the Deputy Superintendent, Central

Contd...p/2  
19/6/2020

Jail No. 4, Tihar, New Delhi dated 19.06.2020, accused Ashwani @ Kaku has not surrendered before the jail authority after expiry of his interim bail. It is submitted by Shri Sanjay Kumar, Advocate that the interim bail has already been extended by the court of Shri Samar Vishal, Ld. ASJ, Tis Hazari Courts, Delhi up to 25.06.2020, therefore, this application may be disposed off as withdrawn. It is also submitted by Shri Sanjay Kumar, Advocate that presently main counsel is in Bihar and the mobile number 9868821710 as mentioned in the application under consideration was having some problem, therefore, he has been given instructions from mobile no. 7011981342 by the main counsel.

In view of above facts and circumstances and submissions made and the statement recorded today separately, the present application is hereby disposed off as withdrawn.

Copy of this order be provided to both the sides and one copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

h

Bail Application No. LD-854/2020  
State Vs. Lokender  
FIR No. 643/2017  
PS Ranhola  
U/s 302/34 IPC

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Ratan Tyagi, Ld. Counsel for the applicant/accused namely Lokender.

IO not present. Report has not come as per last order.

IO be summoned with report regarding verification of documents of the applicant and contents of bail application and also the family circumstances and financial condition of applicant, for the next date.

At this stage, Ld. Counsel for applicant has filed photocopy of one interim bail order dated 02.04.2019. It is prayed on behalf of accused that report regarding the conduct of the accused in jail may be

A handwritten signature in blue ink, followed by the date '19/6/2020' written in blue ink.

P.T.O.




called from the concerned Jail Superintendent. It is further submitted that there is no previous involvement of accused in any other case. Ld. Counsel for accused also submits that accused is in custody in this case since 21.09.2017.

ld. Counsel for the applicant submits that this application has been filed in view of the recommendation of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Put up for consideration of this application on 23.06.2020. Meanwhile, report of the concerned Jail Superintendent be called for the next date in view of above submissions regarding conduct of accused.

Copy of this order be sent to the concerned Jail Superintendent for compliance.

IO is also directed to file the report whether accused is involved in any other case or not.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

m



**State Vs. Suresh**  
**FIR No. 272/2015**  
**PS Ranhola**  
**U/s 304/308/323/34 IPC**

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

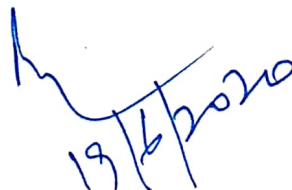
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Rajan Bhatia, Ld. Legal Aid Counsel for the applicant/accused namely Suresh from DLSA (West), Tis Hazari Courts.

Heard.

Ld. Addl. P.P. for the State prays that the report as per last order has not been received from SHO, PS Ranhola regarding threat perception to the victim/witness and also regarding previous involvement of the applicant/accused in any other case.

Ld. Counsel for applicant submits that this application has been filed on the basis of the recommendation of the Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

A handwritten signature in blue ink, followed by the date '19/6/2020' written in blue ink.

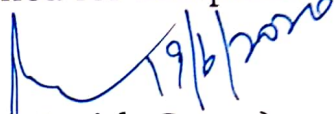
P.T.O.

-2-

As per previous report of the concerned Jail Superintendent, the applicant is in jail since 17.04.2018 in this case and his overall conduct during judicial custody is found satisfactory.

Now, put up for consideration of this application on 22.06.2020.

IO be summoned with report as per last order for next date. Copy of this order be sent to SHO concerned for compliance.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

m

**FIR No. 648/2017**  
**PS Ranhola**  
**State Vs. Ajay @ Dharmender**  
**U/s 302/34 IPC**

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri A.P. Singh, Ld. Counsel for the applicant/accused namely Ajay @ Dharmender through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard.

Report of Deputy Superintendent, Central Jail No. 4, Tihar, New Delhi has come.

Reply of bail application of Inspector Sahi Ram has also come.

  
19/6/2020

Contd....p/2

As per report of Deputy Superintendent of the jail three working days time has been sought for filing the proper medical report of the applicant/accused.

Ld. Counsel for the applicant prays that matter may be fixed after three days for hearing through video conferencing.

Now put up for consideration of this application through video conferencing on 24.06.2020, as prayed.

Meanwhile detailed report be called from the concerned Jail Superintendent regarding the medical condition of the applicant/accused Ajay @ Dharmender S/o Sh. Jagan Nath Rai.

Reader of the court has submitted that mobile number of the Ld. Counsel for the applicant has been provided by Shri Deepak Pahuja from Filing Section, West District, Tis Hazari Courts, Delhi i.e. 9810737062. It is further submitted by Reader that after contacting one of the Ld. Counsel for the applicant on the abovesaid mobile number, another mobile number i.e. 9810368152 was provided by one of the Ld. Counsel namely Ms. Geeta Chauhan, Advocate for the applicant. Copy of order be sent to the concerned Jail Superintendent for compliance.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

h



**FIR No. 309/2019  
PS Mundka  
State Vs. Parvesh  
U/s 33/38/58 Delhi Excise Act**

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Krishna Kumar Sharma, Ld. Counsel for the applicant/accused namely Parvesh, in person although the matter is shown to be listed through video conferencing.

Report of HC Krishan dated 19.06.2020 has come.

Heard.

Ld. Counsel for the applicant has submitted that he wants to withdraw the present application with liberty to file fresh application in accordance with law.

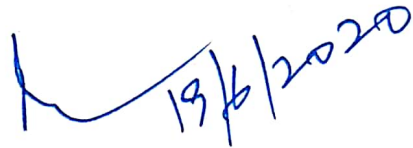
Ld. Counsel for the accused has also made endorsement on the bail application today itself with the permission of the court regarding its withdrawal.

A handwritten signature in blue ink, followed by the date '19/6/2020' written in blue ink.

Contd....p/2

In view of the above facts and circumstances and submissions made, the application under consideration is hereby dismissed as withdrawn with liberty as prayed for.

On request copy of this order be given dasti to both the sides and one copy of this order be sent to the concerned Jail Superintendent for information.

 19/6/2020

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

h

State Vs. Chand Singh  
FIR No. 309/2019  
PS Mundka  
U/s 33/38/58 Delhi Ezeise Act

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Id. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

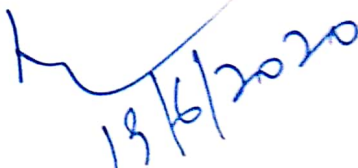
Sh. Krishna Kumar Sharma, Ld. Counsel for the applicant/accused namely Chand Singh in person, although, the matter is fixed for hearing through video conferencing today.

Report of HC Krishan dated 19.06.2020 has come.

Heard.

This is an application for anticipatory bail under Section 438 Cr.P.C.

Ld. Counsel for applicant submits that recovery has already been effected from co-accused Parvesh.

  
19/6/2020

P.T.O.



Ld. Addl. P.P. for the State submits that the vehicle of the present applicant was involved in the commission of the offence, he yet requests the applicant is not involved in any other case.

Ld. Counsel for applicant submits that the applicant shall join the investigation with IO as and when needed.


Ld. Addl. P.P. for the State submits that the report of IO may be called for the next date as to whether the applicant has joined the investigation or not.

In view of above submission and in the interest of justice, put up for report of IO on next date.

In the interest of justice no coercive steps be taken against the applicant/accused Chand Singh son of Sh. Chander Singh till next date subject to the applicant joining the investigation as and when directed by the IO/SHO concerned.

On request, copy of this order be given dasti to both the sides. One copy of this order be sent to concerned SHO for information.

Put up on 25.06.2020 for consideration through video conferencing hearing, as prayed.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020



**FIR No. 512/2019  
PS Ranhola  
State Vs. Ranjeet  
U/s 302 IPC**

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

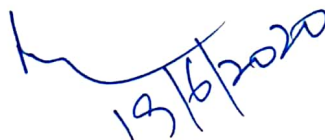
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Kunal Manav, Ld. Counsel for the applicant/accused namely Ranjeet, through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the application for interim bail. Record perused.

Ld. Counsel for the applicant submitted that wife of the applicant is suffering from off and on fever and it is a probable symptom of COVID-19. It is further submitted that there are three children of the applicant who are minor and sister-in-law of the wife of

  
19/6/2020

Contd....p/2

the applicant (Nanad) is aged about 15 years. No other ground has been taken on behalf of the applicant for interim bail.

Ld. Addl. P.P. for the State has opposed the bail application and submitted that this is not a ground for interim bail as it is only a probability and there is no document on record to show that the wife of the applicant has tested positive for COVID-19.

The report of Inspector Sahi Ram dated 15.06.2020 reflects that the applicant is also involved in other cases. List of seven more cases is attached with the report to show the involvement of the applicant/accused in other criminal cases.

In view of above submissions and the report of the IO and also the fact that there is no urgency reflected in the documents on record and no test for COVID-19 has been got conducted, I see no merits in the interim bail application under consideration. Hence, the same is hereby dismissed.

On request copy of this order be provided to both the sides and one copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020

h

**State Vs. Sonu @ AT**  
**FIR No. 414/2013**  
**PS Ranhola**  
**U/s 302/398/120B/34 IPC &**  
**25/27 Arms Act**

19.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Puneet Garg, Ld. Counsel for the applicant/accused namely Sonu @ AT through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the application for interim bail u/s 439 Cr.P.C. Record perused.

Ld. Counsel for applicant/accused has submitted that the application for interim bail is on the ground of medical illness of wife

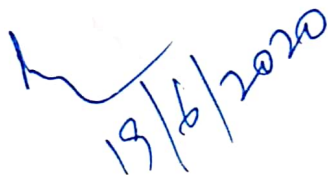
  
19/6/2020

contd. Page 2



of the applicant. It is submitted that the applicant is in JC since 07.02.2014 in this case and the wife of the applicant is having some orthopedic problem and surgery is to be undergone. Ld. Counsel for the applicant has submitted that the surgery was earlier scheduled for 15.06.2020 and now the tentative date of 22.06.2020 has been given by the doctor. Ld. Counsel for applicant has submitted that father of applicant is residing separately in Ghaziabad, U.P.

On the other hand, Ld. Addl. PP for the State has opposed the bail application and submitted that it is not the case of applicant that the applicant is having strained relationship with his father. It is also submitted that father of applicant is residing in other house in Ghaziabad and the father of applicant as well as applicant are having address of Ghaziabad, U.P. Ld. Addl. P.P. for the State has submitted that the parents-in-law of the applicant can also lookafter the wife of applicant. On query put to the Ld. Counsel for applicant regarding the address of the parents-in-law of the applicant, the Ld. Counsel for applicant has submitted that he is not aware about the address/place where the parents-in-law of the applicant are residing. On further query regarding the previous involvement of applicant, it was revealed by the Ld. Counsel for the applicant that the applicant is also involved

  
19/6/2020

contd. Page 3



in four more cases and he is on bail in those cases. It is also revealed by Ld. Counsel for applicant that the applicant has been convicted in another case perhaps for offence punishable u/s 302 IPC and appeal is pending.

Ld. Addl. P.P. for the State has also submitted that there is no document on record regarding the future tentative date of surgery of wife of applicant and even otherwise the applicant may misuse the liberty of interim bail if granted as the allegations are serious in nature and the applicant is involved in many other criminal cases.

As per report of SI Amit Rathee, accused is habitual criminal and involved in many heinous cases. The applicant/accused is also involved in FIR No. 0006/2004 PS Anand Vihar u/s 323/506 IPC, FIR No.0110/2009 PS Kalyan Puri u/s 307/34 IPC, FIR No. 0137/2011 PS Begum Pur u/s 392/397/365/34 IPC, FIR No. 0158/2012 PS Kalyan Puri u/s 324/307/34 IPC, FIR No. 0012/2014 PS Crime Branch u/s 25 Arms Act & u/s 411/382/34 IPC, FIR No. 0016/2014 PS Mahendra Park u/s 365/394/397/34 IPC & 27/54/59 Arms Act (convicted in this case), FIR No. 18/2014 PS Tilak Nagar u/s 392/397

13/6/2020

Contd. Page 4

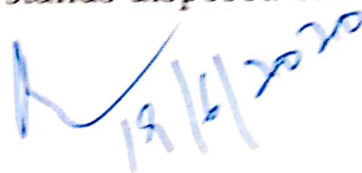
IPC & 25/54/59 Arms Act, FIR No. 8/2014 PS Tilak Nagar u/s 392/397 IPC & 25/54/59 Arms Act, FIR No. 6/2004 PS Anand Vihar u/s 323/506 IPC, FIR 136/2011 PS Begum Pur u/s 392/397/365/34 IPC and FIR No. 04/2014 PS Dwarka Sector 23 u/s 392/34 IPC.

I have considered the rival submissions of both the sides and perused the record.

In view of above facts and circumstances of the case and considering the previous involvement and also the fact that applicant is also convicted in another case as submitted by Id. Counsel for applicant and also the fact that the parents-in-law of applicant as well as father of applicant can take care and look after the wife of the applicant, I see no merits in the interim bail application under consideration u/s 439 Cr.P.C. Hence, the same is hereby dismissed.

Copy of this order be provided to both the sides. One copy of this order be sent to concerned Jail Superintendent for information

Application under consideration stands disposed off.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
19.06.2020